

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8668/2023
(Arising out of impugned final judgment and order dated 04-01-2023
in A482 No. 27466/2022 passed by the High Court Of Judicature At
Allahabad)

VIRENDRA TYAGI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR. Respondent(s)
(FOR ADMISSION and I.R. and IA No.125079/2023-CONDONATION OF DELAY
IN FILING and IA No.125081/2023-EXEMPTION FROM FILING O.T.)

Date : 07-03-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Anurag Ojha , AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Sr. Adv, A.A.G.
Mr. Rajat Singh, AOR
Mr. Shantanu Singh, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Akshay Kumar, Adv.
Ms. Ananya Sahu, Adv.
Mr. Deepesh Singh, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

Mr. Sudhir Kumar, Adv.
Mr. Randhir Kumar Ojha, AOR

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the respondent No. 2 seeks
and is granted six weeks' time to file counter affidavit. Rejoinder
affidavit be filed within a period of two weeks thereafter.

List on 03.05.2024.

Interim relief granted vide order dated 14.07.2023 to continue
till further orders.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)